IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 24(ND)/2016

IN THE MATTER OF:

Vikrant PuriPetitioner

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M/s. Southend Infrastructure Pvt. Ltd. & Ors.Respondents

SECTION: UNDER SECTION 397/398

:

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Petitioner(s)

Mr. Amit Singh Chadha, Senior Advocate

Mr. A.T. Patra, Mr. Gautam Khaitan, Mr. Samil Mongia, Ms.

Srishti Govil, Advocates

For the Petitioner(s)

Mr. Anand Chibber, Senior Advocate

Mr. Ashish Aggarwal, Mr. Gaurav Mankotia & Mr. Gurcharan Singh, Advocates for Respondent Nos. 6 to 11

Mr. Amitabh Gupta & Ms. Swati Gupta, Advocate for

Respondent No. 2

Mr. Lucky Patra, Advocate for Respondent Nos. 13, 14 & 21

Mr. Satvinder Singh & Mr. Shekhar Prasad Gupta,

Advocates for Respondent No. 15

ORDER

The order of the Hon'ble Delhi High Court dated 11.09.2017 has been produced. Needless to say, that the parties shall be bound by them.

Application stands disposed of.

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In pursuance of the order dated 04.09.2017 the report has been submitted showing that the Board meeting was held on 11.09.2017 and 15.09.2017. Another Board meeting is fixed for today i.e. 19.09.2017 at 6 P.M. A copy of the resolution passed in the Board meeting dated 11.09.2017 has also been placed on record which is unanimous. Likewise, a copy of the Board meeting dated 15.09.2017 has also been placed before us. The aforesaid resolution has also been passed unanimously. Objection, if any, be filed before the Registry by any of the party.

Let the main case be listed for hearing on 13.11.2017.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(R. VARADHARAJAŃ) MEMBER JUDICIAL

19.09.2017 VINEET

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